

# FORM A- PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF M/S. BHASIN PROPERTIES AND DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. Bhasin Properties and Developers Private Limited
2.	Date of incorporation of corporate debtor	02/01/2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar Of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2014PTC251610
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat 303, Floor 3, Wing B, Sabri Castle, R C Marg, Chembur Mumbai Mumbai City MH 400071
6.	Insolvency commencement date in respect of corporate debtor	Order dated: 17-03-2023 Received on: 20-03-2023
7.	Estimated date of closure of insolvency resolution process	13-09-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vijay P. Lulla IBBI/IPA-001/IP-P00323/ 2017-18/10593
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201, Satchitanand Bldg., 12 <sup>th</sup> Road, Opp. Ram Mandir, Khar (West), Mumbai - 400 052. vijayplulla@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203B, Arcadia Building, 2 <sup>nd</sup> floor, Nariman Point, Mumbai – 400021 or 201, Satchitanand Bldg., 12 <sup>th</sup> Road, Opp. Ram Mandir, Khar (West), Mumbai - 400 052. <a href="mailto:bhasinproperties.cirp@gmail.com">bhasinproperties.cirp@gmail.com</a>
11.	Last date for submission of claims	03-04-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): <b>Home Buyers</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	(i) Manish Jaju (ii) Viral Vora (iii) Arun Agrawal
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: <a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a>  Physical Address: Same as address mentioned in Item No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. BHASIN PROPERTIES AND DEVELOPERS PRIVATE LIMITED** on 17-03-2023 received on 20-03-2023.

The creditors of **M/S. BHASIN PROPERTIES AND DEVELOPERS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **03-04-2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against Entry No.13 to act as authorized representative of the class [Home-Buyers] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 21-03-2023

Place: Mumbai

Name and Signature of Interim Resolution Professional

Vijay P. Lulla

IBBI/IPA-001/IP-P00323/ 2017-18/10593